

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 51/81 SCHEDULED TO BE HELD ON 06.03.2012 BUT ACTUALLY HELD ON 13.03.2012.

The Meeting No. 51/81 of Norms Committee-II was held on 13.03.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Parveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be re-listed on 24.04.2012.			

2	Case No.:12/51/81-ALC2/2011	Party Name:WELSPUN CORP LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00499/AM12/	RLA File :34/24/040/00192/AM12/	Lic.No/Date:3410032641 20.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- - Quantity of import item at S.No.1 may be allowed as 10302.206 MT as per SION C-495 & C-593 - Quantities of import items from S.Nos.2 to 9 may be allowed as applied for as per SION C-593. - Quantity of import item at S.No.10 may be allowed as applied for i.e 6001.28 Kgs as per SION C-495. - Quantity of import item at S.No.11 may be allowed as 253454 Kgs. as per SION C-495. RA may take suitable consequential action accordingly			

3	Case No.:5/51/81-ALC2/2011	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
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	HQ File :01/81/050/00492/AM12/	RLA File :03/94/040/00835/AM12/	Lic.No/Date:0310672801 26.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e.5783.4 Kgs. inclusive of a wastage of 2% as applied for by the firm. 3. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 12596.892 Kgs as 1.05 Kgs./kg. content in the export product. 4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 5250 sq.mtrs. each inclusive of a wastage of 5% RA may take suitable consequential action accordingly			

4	Case No.: 7/51/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/81/050/00494/AM12/	RLA File :07/21/040/00760/AM12/	Lic.No/Date:0710085036 28.12.2011	Defer Date:
	Decision : NC decided to ratify the norm of above advance authorization as per written comments of DHI dated 09.03.2012 as under:- The above AA ratified on net to net basis as per condition of GN-4. RA may take suitable consequential action accordingly			

5	Case No.: 8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 24.04.2012.			

6	Case No.: 18/51/81-ALC2/2011	Party Name:ARUN INTERNATIONAL	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/81/050/00505/AM12/	RLA File :05/23/040/00373/AM12/	Lic.No/Date:0510314024 10.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “containing 46957 of Kgs Magnetic Stainless Steel Cold Rolled Circles (400 Series)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 51653 Kgs. inclusive of a wastage of 10 %. RA may take suitable consequential action accordingly			

7	Case No.: 6/51/81-ALC2/2011	Party Name:3A COMPOSITES INDIA PVT. LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00493/AM12/	RLA File :03/95/040/00222/AM12/	Lic.No/Date:0310676102 11.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to furnish following information as per written comments of DIPP vide U.O. dated 13.03.2012:- 1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel along with their quantities in Sq. Mtrs. and in Kgs. 2. Quantity of import item at Sl. No 4 in Sq. mtrs. also in addition to its weight. 3. Information in respect of items at Sl.Nos. 4, 5 & 11 of SDF for each type of Composite Panel. The case stands deferred and to be re-listed on 24.04.2012.			

8	Case No.:13/51/81-ALC2/2011	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00500/AM12/	RLA File :05/24/040/00341/AM12/	Lic.No/Date:0510314123 11.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “containing 69566 Kgs. of Non-Magnetic Stainless Steel Cold Rolled Circles (200 Series)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 76523 Kgs. inclusive of a wastage of 10 %. RA may take suitable consequential action accordingly			

9	Case No.:14/51/81-ALC2/2011	Party Name:SAGE METALS LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00501/AM12/	RLA File :05/24/040/00321/AM12/	Lic.No/Date:0510314121 11.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Sub-committee report in the case of Advance Authorization No. 0510278436 dated 02.12.2010 : 1. Word” relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 220000 Kgs. inclusive of 10 % wastage. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for on net to net basis RA may take suitable consequential action accordingly			

10	Case No.:20/51/81-ALC2/2011	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00507/AM12/	RLA File :05/24/040/00356/AM12/	Lic.No/Date:0510314126 11.01.2012	Defer Date:24.04.2012
	Decision : NC decided to refer the case to C&PC for comments. The case stands deferred and to be re-listed on 24.04.2012.			

11	Case No.:21/51/81-ALC2/2011	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00508/AM12/	RLA File :05/24/040/00340/AM12/	Lic.No/Date:0510314122 11.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “containing 43478 Kgs. of Magnetic Stainless Steel Cold Rolled Circles (400 Series)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 47826 Kgs. inclusive of a wastage of 10 %. RA may take suitable consequential action accordingly			

12	Case No.:22/51/81-ALC2/2011	Party Name:VINAYAK INTERNATIONAL	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00509/AM12/	RLA File :05/24/040/00352/AM12/	Lic.No/Date:0510314125 11.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “containing 46429 Kgs. of Cold Rolled Stainless Steel Cold Rolled Circles (201-J4-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the descriptions of import items from Sl. No. 1 to 5 and total quantity of import items from Sl. No 1 to 5 put together may be allowed as 51073 Kgs. inclusive of a wastage of 10 %.			

RA may take suitable consequential action accordingly

13	Case No.: 2/51/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/81/050/00489/AM12/	RLA File :31/83/040/00199/AM12/	Lic.No/Date:3110052367 13.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “ Ni: 3.80 % to 4.20 %, Mo: 0.50 % to 0.60 %, Mn: 0.10 % to 0.20 % , S: 0.01 % (Max), C: 0.01 % (Max), Fe: balance” may be suffixed with description of export product. 2. Words “ Mo: 60 %” may be suffixed with description of import item at Sl. No. 1. 3. Words “ Mn: 70 %” may be suffixed with description of import item at Sl. No. 3. 4. Taking clue from SION C-1416, quantities of import items at Sl No. 1 to 3 may be allowed as applied for i.e. 1066.91 Kgs., 5003.02 Kgs. & 33.60 Kgs respectively. RA may take suitable consequential action accordingly			

14	Case No.: 3/51/81-ALC2/2011	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Transfer
	HQ File :01/81/050/00490/AM12/	RLA File :31/83/040/00206/AM12/	Lic.No/Date:3110052368 13.01.2012	Defer Date:24.04.2012
	Decision : NC decided to refer the case to NC-I on recommendation of representative of DIPP.			

15	Case No.: 4/51/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/81/050/00491/AM12/	RLA File :03/95/040/00849/AM12/	Lic.No/Date:0310676558 13.01.2012	Defer Date:24.04.2012
	Decision : NC decided to ratify the norms of above AA on repeat basis as per similar decision taken earlier as under:- The import of Medium Carbon Ferro manganese Lumps / Chips is allowed 27270 kg @ 1.01 kg/kg content in export product. RA may take suitable consequential action accordingly.			

16	Case No.: 10/51/81-ALC2/2011	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/81/050/00497/AM12/	RLA File :08/24/040/00223/AM12/	Lic.No/Date:0810107762 13.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- After taking clue from SION C-794, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 60 MT inclusive of 50 % wastage. 2. Quantities of import items from Sl. No. 2 to 5 put together may be allowed upto 4 % of FOB value of exports. RA may take suitable consequential action accordingly.			

17	Case No.: 16/51/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00503/AM12/	RLA File :05/23/040/00396/AM12/	Lic.No/Date:0510314422 13.01.2012	Defer Date:24.04.2012

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 24.04.2012.

18	Case No.: 17/51/81-ALC2/2011	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00504/AM12/	RLA File :05/24/040/00354/AM12/	Lic.No/Date:0510314436 13.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “containing 44445 Kgs. of Cold Rolled Stainless Steel Cold Rolled Circles (201-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the descriptions of import items from Sl. No. 1 & 2 and total quantity of import items at Sl. No 1 & 2 put together may be allowed as 48890 Kgs. inclusive of a wastage of 10 %. RA may take suitable consequential action accordingly			

19	Case No.: 11/51/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Approved
	HQ File :01/81/050/00498/AM12/	RLA File :13/24/040/00037/AM12/	Lic.No/Date:1310038524 19.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Description of export product may be modified as Nickel-Chromium-Iron Alloy(s) wire/Strip of different compositions and specifications containing 26000 Kgs. Nickel content, 8500 Kgs. Chromium content, 14500 Kgs. Ferrous content and balance other minor metals and additives”. 2. Taking clue from SIONs C-1579 & C-1580, quantities of import items at Sl Nos. 1, 2 & 3 may be allowed as applied for i.e. 26780 Kgs., 8755 Kgs. & 14935 Kgs respectively inclusive of 3 % wastage. RA may take suitable consequential action accordingly			

20	Case No.: 9/51/81-ALC2/2011	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00496/AM12/	RLA File :06/24/040/00037/AM12/	Lic.No/Date:0610025642 24.01.2012	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 24.04.2012.			

21	Case No.: 15/51/81-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00502/AM12/	RLA File :05/24/040/00375/AM12/	Lic.No/Date:0510315481 24.01.2012	Defer Date:24.04.2012
	Decision : NC decided to refer the case to DIT. The case stands deferred and to be re-listed on 24.04.2012.			

22	Case No.: 19/51/81-ALC2/2011	Party Name:REGALIA LAMINATES	Meet No/Date:51/81-ALC2/2011 06.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00506/AM12/	RLA File :05/24/040/00141/AM12/	Lic.No/Date:0510315471 24.01.2012	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be re-listed on 24.04.2012.			

Offline cases 06.03.2012

SI No. 295

CASE NO. AR-129	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 51/81	F.No.01/81/050/440/AM10/DES-II
Dated:06.03.2012	Advance Licence No. 0510257035 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 24.04.2012.

SI No. 296

CASE NO. AR-130	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 51/81	F.No.01/81/050/578/AM10/DES-II
Dated:06.03.2012	Advance Licence No. 0510259435 dated 25.02.2010
	RLA's 05/23/40/176/AM10

F.No.

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 24.04.2012.

SI No. 297

CASE NO. AR-131	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 51/81	F.No.01/81/050/17/AM10/DES-II
Dated:06.03.2012	Advance Licence No. 0510237295 dated 27.02.2009
	RLA's 05/24/40/525/AM09

F.No.

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 24.04.2012.

SI No. 298

CASE NO. AR-132	M/s. Jindal saw Ltd.
Meeting No. 51/81	F.No.01/81/050/541/AM11/DES-II
Dated:06.03.2012	Advance Licence No. 3110046412 dated 12.01.2011
	RLA's 31/24/40/56/AM11
	F.No.

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:-
Advance Authorization may be ratified as under after taking clue from SIONs, C-797 & C-1289:

1. Words " WT 14.30 mm, Coating thickness 2.2 mm" may be suffixed with the description of export product at Sl. No. 1.
2. Quantity of export product at Sl. No. 1 may also be specified as 20403 Mtrs.
3. Net weight of export product at Sl. No 1 may be modified as 1140.83 MT.
4. Words " WT 12.70 mm, Coating thickness 2.2 mm" may be suffixed with the description of export product at Sl. No. 2.
5. Quantity of export product at Sl. No. 2 may also be specified as 13221 Mtrs.
6. Net weight of export product at Sl. No. 2 may be modified as 665.5 MT.
7. Words " WT 14.30 mm" may be suffixed with the description of export product at Sl. No. 3.
8. Quantity of export product at Sl. No. 3 may also be specified as 104 Mtrs in addition to its weight .
9. Words " WT 12.70 mm" may be suffixed with the description of export product at Sl. No. 4.
10. Quantity of export product at Sl. No. 4 may also be specified as 104 Mtrs in addition to its weight.
11. Quantities of import items from Sl. No. 1 to 4 may be allowed as applied for i.e. 1330.15 MT, 773.45 MT, 6.87 MT & 8.42 MT respectively inclusive of 20 % wastage as per SION C-797.
12. Quantity of import item at Sl. No. 5 viz. Steel Shots & Grits may be allowed as applied for i.e. 2.12 MT.
13. Quantity of import item at Sl. No. 6 viz. Epoxy powder may be allowed as 2.09 MT taking clue from SION C-1289.
14. Quantity of import item at Sl. No. 7 viz. Adhesive may be allowed as applied for i.e. 4.03 MT taking clue from SION C-1289..
15. Quantity of import item at Sl. No. 8 viz. Polyethylene may be allowed as 48.933 MT taking clue from SION C-1289.

RA may take suitable consequential action accordingly

SI No. 299

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 51/81	F.No.01/81/050/013/AM12/DES-II
Dated:06.03.2012	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 24.04.2012

SI No. 300

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 51/81	F.No.01/81/050/0503/AM12/DES-II
Dated:06.03.2012	Advance Licence No. 0710019934 dated 29.11.2010

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Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be re-listed on 24.04.2012

SI No. 301

CASE NO. AR- 135	M/s. Salzer electronics Ltd.
Meeting No. 51/81	F.No.01/81/050/0401/AM10/DES-II
Dated:06.03.2012	Advance Licence No. 3210041042 dated 14.08.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 24.04.2012.
